

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 137 of 2014

&

Appeal No. 138 of 2014

Dated : 24th September, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Appeal No. 137 of 2014

Cosmo Films Ltd. & Anr. ... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr.

... Respondent(s)

**Counsel for the Appellant (s) : Mr. Pradeep Dahiya
Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan
for R.1
Mr. Samir Malik for MSEDCL**

Appeal No. 138 of 2014

M/s. Linde India Ltd. ... Appellant(s)

Versus

**Maharashtra Electricity Regulatory Commission
& Anr.**

... Respondent(s)

**Counsel for the Appellant (s) : Mr. Pradeep Dahiya
Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan
for R.1
Mr. Samir Malik for MSEDCL**

ORDER

Despite the time having been given on several occasions, both the Respondents have not chosen to file the reply. As a last chance they seek two

days time to file the reply. Accordingly, they are directed to file the same on or before 26.09.2014 after serving copy on the other side.

Post the matter on **26.09.2014.**

(Rakesh Nath)
Technical Member
Ts/js

(Justice M. Karpaga Vinayagam)
Chairperson